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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.12/2006 In
O.A. No.2143/2003

New Delhi this the 24th day of August, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Ms. Sudha Kalra
W/o Shri K.L. Kalra,
(Group C Librarian),
Sidharth Extension,
New Delhi.

-Applicant

(None Present)

Versus

1. Shri K.S. Arora,
Secretary to the Government of India,
Ministry of Information & Broadcasting,
Shastry Bhawan, New Delhi.
2. Shri Brijeshwar Singh
Director General,
Doordarshan, Mandi House,
New Delhi.
3. Shri Sharad Dutt
Director,
Doordarshan Kendra, Delhi,
Sansad Marg,
New Delhi-110 001.

-Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-2143/2003 was disposed of vide order dated 17.05.2004 with the following observations/directions to the respondents:-

"9. We do not find any justification in the submissions made by the learned counsel of the respondents that the above order in the case of H.R. Desai (supra) cannot be treated as precedent. On the other hand, we find this is well reasoned order giving interpretation to the Rules on the subject. It may be clarified that we do not consider it necessary to deal with other arguments in greater detail put forth by the learned counsel for the respondents regarding promotion of the applicants under Assured Career Progression Scheme. The object of that Scheme is altogether different. Therefore, even if the applicants

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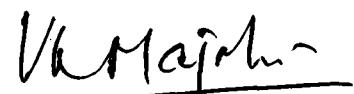
were given ACP benefits, it will not preclude the applicants for grant of higher pay scale. We, therefore, allow these applications, with a direction to the respondents to place the applicants in the O.As in the scale of Rs.1400-2600 w.e.f. 24.7.1990 with all consequential benefits. This order will be given effect within three months from the date of receipt of a copy of this order by the respondents. No order as to costs".

2. Learned counsel of respondents has filed a copy of order dated 13.2.2006 passed by the respondents whereby applicant's pay has been re-fixed w.e.f. 24.7.1990 in scale Rs.1400-2600. He further stated at Bar that in lieu of arrears, a sum of Rs.1.03,136/- has been paid to the applicant vide Cheque dated 27.04.2006. Learned counsel also expressed regrets on behalf of respondents for the delay.
3. In the above backdrop, C.P. is dropped and notices issued to respondents are discharged.



(Mukesh Kumar Gupta)
Member (J)

CC.



(V.K. Majotra)
Vice Chairman (A)

24.8.06